

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 1766/97.

Date of Order: 16-2-98.

Between:

M.Ramulu.

.. Applicant.

and

The General Manager,
Ordnance Factory Project,
Eddumailaram, Dist.Medak A.P.

.. Respondent.

For the Applicant: Mr. P.Naveen Rao, Advocate.

For the Respondent: Mr. V.Vinod Kumar, Addl.CGSC.
CORAM:

THE HON'BLE MR.H.RAJENDRA PRASAD : MEMBER(ADMN)

The Tribunal made the following Order:-

Heard both the counsel.

The applicant in this OA is a Land Displaced Person.

A piece of land belonging to his family was acquired for the purpose of establishment of Ordnance Factory. The grievance of the applicant is that although 15 years have elapsed since the take over of the land he has not been provided any employment for which he is suitable. According to him, his name figures in the list of Land Displaced Persons. The only document produced by the applicant in support of his contention does not, however, bear the Applicants name. It is clarified on behalf of the applicant that the name of his father and grand father are shown as the owners of the property in the notice issued for acquisition of the land by RDO, Sanga Reddy. There is nothing to support the contention of the Applicant, that he is a ~~Land~~ Land Displaced Person or that his name figures in the list of Land Displaced Persons furnished by the Revenue Authorities. This requires to be checked.

The applicant may submit a detailed representation to the Respondent with full details and all relevant supporting documents in his possession to enable the latter to ascertain the exact facts and prospects of his employment. This may be done within 45 days from today and the representation, if received, shall be disposed of with suitable order/instruction by the Respondent in ~~max~~ this 45 days from the date of its receipt thereafter.

Hence the OA is disposed of.


Deputy Registrar

To

1. The General Manager, Ordnance Factory Project,
Eddumailaram, Dist.Medak A.P.
2. One copy to Mr. P.Naveen Rao, Advocate, CAT.Hyd.
3. One copy to Mr. ~~V Vinod Kumar~~, Addl.CGSC. CAT.Hyd.
4. One spare copy. V Vinod Kumar.

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TYPED BY
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CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE

VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

DATED: 16-2-1998

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

in
O.A.No. 1766/97

T.A.No. Q.W.P

Admitted and Interim directions
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

